

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 42**

**C.P. (IB)/1207(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **THE SOLAPUR DIST. CENTRAL CO. OP. BANK  
LIMITED V/s SHRI. VILAS DAGDUAPPA RENKE**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

---

**ORDER**

Adv. Abhijit Kulkarni a/w Adv. Chinmay Patel for the Applicant present. Adv. Ashish V Jha H/F Mr Devarajan Raman Resolution professional is present through VC. Adv. Seetalaxmi Swamy for the Financial Creditor is present through VC.

None present for the Financial Creditor when the matter is called out. The Counsel for the Resolution Profession seeks time stating that the arguing Counsel is in personal difficulty and will be appointing other Counsel in his place. List this matter on Board on **25.07.2024**.

-sd-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**